**COURT-I**

**BEFORE THE APPELLATE TRIBUNAL FOR ELECTRICITY**
**(APPELLATE JURISDICTION)**

# IA No. 260 of 2016 IN
# APPEAL No. 110 of 2016

**Dated: 10th August, 2016**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson**
**Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of :**

**GMR Kamalanga Energy Ltd. & Anr. ...Appellant(s)**
**Vs.**
**Central Electricity Regulatory Commission & Ors. ...Respondent(s)**

Counsel for the Appellant(s) : Mr. Amit Kapur
Mr. Vishrov Mukherjee
Mr. Rohit Venkat

Counsel for the Respondent(s) : Mr. K.S. Dhingra for R.1

Mr. G. Umapathy for
Mr. Aditya Singh for R.2 to 4

Mr. Rajiv Bhardwaj
Mr. Ravi Kishore for R.5

## ORDER

**IA No. 260 of 2016**
**(Appl. for heairng)**

We have heard learned counsel for the parties. Learned counsel for the parties agree that the main matter may be taken up for hearing.

Learned counsel for Respondent No.2 seeks three weeks time to file reply to the main appeal. He may file the same on or before 31.08.2016

after serving copy on the other side. Thereafter, rejoinder may be filed on or before 15.09.2016 after serving copy on the other side.

List the main appeal for hearing on ***05.10.2016.***

**(I.J. Kapoor)**
**Technical Member**

**(Justice Ranjana P. Desai)**
**Chairperson**

ts/pr